

[Shri Veerendra Patil].

series of discussions with our officers and I am told that if kerosene is mixed with diesel, even upto 100 per cent, it is not possible for us to detect. That is the position and we are trying our best to find out a method to dye or colour kerosene so that it may be difficult for them to adulterate kerosene with diesel oil. But we have not been able to find out any solution to this problem. That is why I feel that this kind of adulteration might be going on in Tamil Nadu and that is why there is shortage. I want to assure the hon. member and the House that if Tamil Nadu wants more quantity of kerosene, I am prepared to supply. But my only suggestion and my only request to the Government of Tamil Nadu is to see that the distribution system is perfect and they should make all attempts to see that the consumers get enough quantity of kerosene that we are supplying in bulk to the State Government.

(vi) REPORTED DIRECT APPROACH BY THE CHIEF MINISTER OF RAJASTHAN TO WORLD BANK ABOUT ASSISTANCE FOR NARMADA PROJECT.

PROF. MADHU DANDAVATE (Rajapur) Mr. Deputy-Speaker, Sir, I want to draw the attention of the hon. Minister and the House to the following unprecedented matter. It is really unprecedented and it has never happend in the history of free India.

It is reported that the Chief Minister of Rajasthan has directly approached the World Bank requesting it not to consider the proposal of the Gujarat Government for assisting multi-purpose Narmada Project till the dispute between the two States over the sharing of the Kadana waters was settled.

The water dispute between two States is purely an internal problem and it could be settled either by

direct negotiations between the concerned States or through the intervention of the Centre.

Taking this internal dispute to the World Bank is highly objectionable and the Union Government should clarify its stand in the matter.

THE MINISTER OF IRRIGATION (SHRI KEDAR PANDEY): Should I clarify just now?

MR. DEPUTY-SPEAKER: If you want, you can.

SHRI KEDAR PANDEY: The Chief Minister of Rajasthan telephoned to me today. He has not written any letter to the World Bank. That is all. I have called both the Chief Ministers of Gujarat and Rajasthan and we shall discuss the matter amongst ourselves.

PROF. MADHU DANDAVATE: Since he has chosen to clarify, I would like to say that yesterday's *Times of India* (Bombay Edition) carried a front page report that the Prime Minister... (Interruptions)... Mrs. Gandhi has also disapproved this particular action.

SHRI KEDAR PANDEY: I know, what is in the notice of the Government. That is quite wrong and baseless.

SHRI SATISH AGARWAL (Jai-pur): One more clarification. (Interruptions).

MR. DEPUTY-SPEAKER: No, please. The Minister has contacted both the Chief Ministers of Gujarat and Rajasthan and they have denied the report. (Interruptions). Whatever the press report comes, the Government is not responsible for that. I am not permitting anybody to speake on that. All of you please sit down. Because the Minister wanted to clarify the position. I permitted him. Then, Prof. Dandavate said something. That is over (Interrup-

tions). I am not permitting anybody on the subject I am going to the next item.

(vii) PURCHASE OF COTTON BY COTTON CORPORATION OF INDIA IN RAJASTHAN, PUNJAB AND HARYANA

श्री बीरबल (गंगानगर) : राजस्थान, पंजाब और हरियाणा के नरमा तथा देशी रूई (काटन) के उत्पादक किसान इस बात से बहुत चिन्तित हैं कि आज फर्टिलाइजर आदि की बढ़ी हुई कीमत और अधिक मजदूरी के कारण नरमा रूई और देशी रूई के उत्पादन पर बहुत भारी खर्च लग रहा है, लेकिन आने वाली फसल पर इनके भाई बहनों की सम्भावना अंधेरे में नजर आ रही है। गत वर्षों की प्रक्रिया को देखते हुए सी० सी० आई० से कोई उम्मीद नहीं की जा रही है कि सरकार द्वारा निर्धारित कीमतों पर किसानों की रूई की खरीद पर्याप्त रूप से की जायगी। इस लिए सरकार से निवेदन है कि नरमा रूई का भाव किसान को पूरा मिले, एसी व्यवस्था तभी हो सकती है, जब सरप्लस देशी रूई का निर्यात जापान के लिए खोला जाय, तथा आयात रोका जाए। जैसे कि तीन वर्ष पहले खुला था, और आयात बन्द था। और बाजार में आ कर सी० सी० आई० पूरी खरीद शुरू कर दे, और अभी से इस खरीद की घोषणा करे, ताकि किसान को पूरी कीमत मिल सके।

(viii) REPORTED DEATH OF A PERSON IN POLICE CUSTODY DUE TO ALLEGED TORTURE BY DELHI POLICE

SHRI SATYANARAYAN JATIYA (Ujjain): Mr. Deputy-Speaker, Sir,

yet another case of death in police custody, as a result of torture by the guardians of law, has come to light.

Lakshman Singh alias Hanuman was taken into custody by the police from the Subzimandi Railway station on the 5th August. The same evening he was admitted to the Jaya Prakash Narayan Hospital in a serious condition. All over his body there were bun injuries.

In his statement before the Magistrate, Lakshman has levelled the charge that when he was in police custody a head constable and two constables caught hold of him forcibly, poured kerosene over him and set fire.

This is indeed a serious charge. That there is truth in the charge is evident from this that cases under section 302 have been filed against the sub-inspector and three constables of Andha Mughal Police Station.

But an attempt is being made to hush up this heinous crime. According to the police, Lakshman himself sprinkled kerosene over his body and set fire. This story appears to be entirely concocted. Where from did Lakshman get kerosene while under police custody? Why did Lakshman want to kill himself? What was the police guard doing? A high level enquiry into the entire matter is called for. It appears that in order to put an end to crimes, which are on the increase the Delhi police has decided to adopt the easy but barbaric method of putting an end to the lives of innocent people also.